

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IBC, 2016**

**Order delivered on 06.12.2022
(Virtual Hearing)**

**Coram:
SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :
For the Resolution Professional/Applicant :Ms. Kiran Sharma, Advocate;
Niharika Sharma, Advocate**

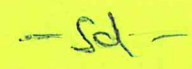
ORDER

IA/5914/2022 & IA/5915/2022

The Hon'ble Member Judicial, Shri Bachu Venkat Balram Das has already recused from hearing the matters pertaining to Supertech Ltd. vide order dated 21.10.2021 passed in the matter of Sanyog Deepak V/s Supertech Ltd. bearing CP/IB-3407/(ND)/2019. The Registrar is requested to place this matter before the Hon'ble President for necessary directions for listing of matters pertaining to Supertech Ltd. before an appropriate Bench.


—Sd—

**(Rahul Bhatnagar)
Member (T)**


—Sd—

**(Bachu Venkat Balram Das)
Member (J)**